

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.9.2009

OA 129/2009

Mr.C.B.Sharma, counsel for applicant.
Mr.Gaurav Jain, counsel for respondents.

Heard learned counsel for the parties. The OA stands disposed of by a separate order.

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(B.L.KHATRI)
MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 15th day of September, 2009.

ORIGINAL APPLICATION No.129/2009

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Arjun Bhojwani
S/o Shri Bali Ram,
R/o 35-A, Gopal Vihar,
Nanpuri, Behind Malviya Nagar Bye Pass,
Jaipur.

... Applicant

(By Advocate : Shri C.B.Sharma)

Versus

1. Union of India through
Secretary to the Govt.,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi.
2. Chief Commissioner of Income Tax,
NCR Building, Statue Circle,
Jaipur.
3. Commissioner, Income Tax (CO),
NCR Building, Statue Circle,
Jaipur.

... Respondents

(By Advocate : Shri Gaurav Jain)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following relief :



- "i) That the respondents may be directed to allow pension as per provisions of Rule 69 of CCS Pension Rules, 1972 with the other benefits with effect from 1.6.2008 including arrears of pension with all consequential benefits.
- ii) That the respondents be further directed to issue pension payment order and further to issue medical card for medical treatment through Central Government Health Scheme Dispensaries as being allowed to retired employees."

2. In this connection, learned counsel for the respondents has produced copy of the letters dated 10.9.2009 and 2.9.2009, from the Chief Commissioner of Income Tax, Jaipur, wherein it has been directed to issue necessary direction for grant of provisional pension, till any adverse decision is taken in relation to the same by the competent authority. Copy of the letters dated 10.9.2009 and 2.9.2009 have been taken on record.

3. In view of the above facts, the present OA no longer survives for consideration. However, the respondents are directed to pass necessary orders under Rule-69 of the CCS (Pension) Rules, 1972 for payment of provisional pension within a period of one month from the date of this order.

4. The OA stands disposed of accordingly with no order as to costs.


(B.L.KHATRI)
MEMBER (A)

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